

S.L. No. 54/25

935

BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONAL BENCH, KOLKATA, WEST BENGAL
FINANCE CENTRE, 3RD FLOOR, NEW TOWN
ORIGINAL APPLICATION NO. 188/2023/EZ



RAJKUMAR DAS

... Applicant

-And-

MOEF & ORS.

... Respondents

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SUPPLEMENTARY AFFIDAVIT FILED ON BEHALF OF THE RESPONDENT
NO. 4

SHOUNAK MITRA, Advocate
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RAMSARUP INDUSTRIES LTD

Sangata Price

Director/Authorised Signatory

07 MAY 2025

BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONAL BENCH, KOLKATA, WEST BENGAL
FINANCE CENTRE, 3RD FLOOR, NEW TOWN
ORIGINAL APPLICATION NO. 188/2023/EZ

Rajkumar Das, son of Swapan Kumar Das, Malancha Chandpur, Kharagpur, Paschim Midnapore – 721301

... Applicant

-And-

1. **MOEF**, through its Secretary, Indira Paryavaran Bhawan, Jor Bagh, Lodi Road, New Delhi – 110003;
2. **The West Bengal Pollution Control Board**, service through the Chairman, Paribesh Bhawan, 10A, Block – LA, Sector – III, Bidhannagar, Kolkata – 700106;
3. **State Water Investigation Directorate**, through its Director Nirman Bhaban, 3rd Floor, Salt Lake City, Kolkata – 700091;
4. **Ramsarup Industries Limited**, previously Ramsarup Lohh Udyog Ltd., through its Chairman cum Managing Director, 7C, Kiron Shankar Roy Road, Hastings Chamber, 1st Floor, Kolkata – 700001.



... Respondents

RAMSARUP INDUSTRIES LTD.

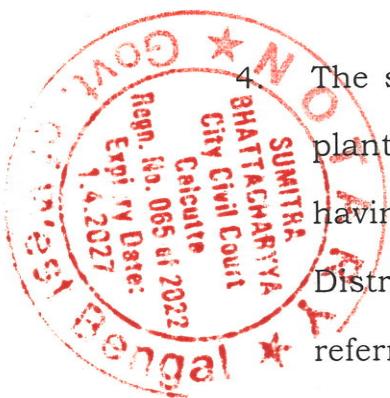
Sargata Bhaia

Director/Authorised Signatory

**SUPPLEMENTARY AFFIDAVIT FILED ON BEHALF OF THE
RESPONDENT NO. 4 ABOVE NAMED**

I, Saugata Banerjee, son of Sri Baikuntheswar Banerjee, aged about 36 years, by faith- Hindu, by occupation- service, working for gain at Ramsarup Industries Limited and having its office at SS Chambers, 5, C.R. Avenue, 3rd Floor, Kolkata - 700072, do hereby solemnly affirm and say as follows: -

1. I am an Authorised Representative of the respondent no. 4. I am and have made myself well aware of and fully acquainted with all the relevant facts and circumstances of this case. I have also been duly empowered and authorized by the respondent no. 4 to make and affirm this affidavit on its behalf. As such, I am competent to affirm this affidavit on behalf of the respondent no. 4.
2. The applicant has filed an application purportedly under Section 18 (1) read with Section 14 of the National Green Tribunal Act, 2010 (hereinafter referred to as "the said application"). In response thereto, the answering respondent has filed and/or affirmed an Affidavit in Opposition on or about 3 April 2024.
3. Subsequent to the filing of the said Affidavit in Opposition of the Respondent No.4, certain further developments have taken place and it is imperative to bring the same to the notice of this Hon'ble Tribunal for the fair and just adjudication of the instant proceeding. In such view of the matter, the respondent no. 4 prays for leave of this Hon'ble Tribunal to put on record the aforesaid subsequent developments and documents in connection thereto through this supplementary reply, before this Hon'ble Tribunal.
4. The subject matter of the instant proceeding is an integrated steel plant (hereinafter referred to as the "said Plant") situated on a land having an area of 315 acres (approximately) located in Kharagpur, District: Paschim Medinipur, West Bengal 721 301 (hereinafter referred to as the "Kharagpur Land").



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Saugata Banerjee

Director/Authorised Signatory

5. Prior to the Shutdown date of the plant in June 2010, Ramsarup Lohh Udyog Limited had obtained an Environmental Clearance dated 3 October 2006 (hereinafter referred to as the “2006 EC”), issued by the respondent no. 1 to Ramsarup Lohh Udyog Limited under the Environment Impact Assessment Notification dated 27 January 1994 (hereinafter referred to as “1994 EIA Notification”) and the Environment (Protection) Act, 1986 (hereinafter referred to as the “1986 Act”). The same has been annexed to the affidavit in opposition of the respondent no. 4 dated 3 April 2024, as Annexure “R-3”.
6. Environmental Clearances dated 3 June 2009 was also issued by the respondent no. 1 in favour of Ramsarup Lohh Udyog Limited under the Environment Impact Assessment Notification 14 September 2006 (“2006 EIA Notification”) and the 1986 Act in respect of modernisation-cum-expansion of the said Plant which was to remain valid for a period of 5 years and whereby, *inter alia*, environmental clearance was granted to the proposed setting up of: (i) Sinter Plant, (ii) Oxygen Plant and (iii) Rolling Mill in the said Plant (hereinafter referred to as the “2009 EC”) , a copy whereof has been annexed to the affidavit in opposition of the respondent no. 4 dated 3 April 2024, as Annexure “R-7”.
7. Further, the West Bengal Pollution Control Board viz the respondent no. 2 has also issued a Consent to Operate dated 18 March 2024 under Sections 25 and 26 of the Water (Prevention and Control of Pollution) Act 1974 as amended and Section 21 of the Air (Prevention and Control of Pollution) Act 1981 as amended. The consent is valid for the following activities:

S.L. No.	Name of Activity/ Products/ By-Products	Production Capacity/ Month
1.	Captive Power using 54 TPH WHRB	12.5 Megawatt
2.	Sponge Iron (DRI)	12500 MT

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The Consent to Operate is valid till 28 February 2029. A copy of the said Consent to Operate dated 18 March 2024 is annexed in the affidavit-in-opposition and marked as Annexure "R-16".

8. By way of a subsequent development, by a communication dated 20 September 2024 addressed by the respondent no. 1, it has been clarified that the 2009 EC which had a validity of 5 years, had a residual period of validity of 4 years after the shutdown. In view of clause 15.14 (ii)(C) of the Resolution Plan, the 2009 EC will be valid for its residual period of 4 years with effect from the Effective Date i.e. 4 May 2021 (the date when the Hon'ble Supreme Court upheld the order of the Hon'ble NCLT, Kolkata Bench) and as such the 2009 EC will be valid upto May 2025. A copy of the said communication dated 20 September 2024 is annexed hereto and marked as **Annexure "R4/26"**.
9. A Consent to Establish (Expansion Project) dated 29 October 2024 has been issued in favour of the respondent no. 4 by the respondent no. 2 under Sections 25 and 26 of the Water (Prevention and Control of Pollution) Act 1974 as amended and Section 21 of the Air (Prevention and Control of Pollution) Act 1981 as amended for 10 number of activities specified therein including Sinter Plant and Oxygen Plant. A copy of the said Consent to Establish (Expansion Project) dated 29 October 2024 is annexed hereto and marked as **Annexure "R4/27"**.
10. The Respondent no. 1, vide its letter dated 30 December 2024, further confirmed the transfer of EC from Ramsarup Lohh Udyog Limited to Ramrasup Industries Limited, thereby resolving the discrepancy pointed out by the Applicant alleging that the original EC issued in 2009 was in the name of Ramsarup Lohh Udyog Limited, which had already amalgamated with Ramsarup Industries Limited in 2008. A copy of the said letter dated 30 December 2024 is annexed hereto and marked as **Annexure "R4/28"**.

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Director/Authorised Signatory

11. The Respondent no. 4, vide its letter dated 30 December 2024, had also applied for an extension of the EC validity for a further period of 5+1 years before the Respondent no. 1, i.e., until May 2031, which has been accepted by the Respondent no. 1 authority and extended till 3 May 2030 which is apparent from the Minutes of Meeting of the Respondent no. 1 dated 30 December 2024. Copies of the said letter dated 30 December 2024 and of the extracts of the said approval in the Minutes of Meeting of the 73rd Expert Appraisal Committee regarding Industrial Projects dated 31 January 2025 is annexed hereto and marked as **Annexure "R4/29"** and **Annexure "R4/30"** respectively. The Respondent no. 4 seeks leave of this Hon'ble Tribunal to refer to the entire Minutes of Meeting abovementioned at the time of hearing if necessary.

12. It is humbly prayed that this Hon'ble Tribunal may be pleased to take the instant supplementary affidavit on record and consider the same while adjudicating the present proceeding and treat the same as part of the Respondent No.4's Affidavit in Opposition.

13. The statements made in paragraphs 1(part), 2(part), hereinabove are true to my knowledge, those made in paragraphs 2(part), 3(part) and 4 to 11 hereinabove are based on information derived from records and believed by me to be true and those made in paragraphs 1(part), 3(part) and 12 hereinabove are my most humble submissions before this Hon'ble Tribunal.

Identified by me

Liasha Gupta
Advocate



Before me



RAMSARUP INDUSTRIES LTD.

Sougata Bhaice

Director/Authorised Signatory

DEPONENT

Solemnly Affirmed and
Declared before me
U/S 139 CPC (C)

Sumitra Bhattacharya
Notary, Govt. of W.B.
Regd. No. 065 of 2022
City Civil Court, Calcutta

07 MAY 2025

Speed Post/Online

F. No. IA-Z-12011/16/2023-IA-I (M)
Government of India
Ministry of Environment, Forest and Climate Change
(IA-Compliance & Monitoring Division)

Indira Paryavaran Bhavan
Jor Bagh Road, Aliganj
New Delhi-110 003
Email: moefcc-monitoring@gov.in

Dated: 20th September, 2024

To,

M/s Ramsarup Lohh Udyog Limited,
7C, Kiran Shankar Roy Road,
Hastings Chambers, 1st Floor,
Kolkata-700001

Sub: Complaint against illegal construction by "Integrated Steel Plant at Industrial Estate Kharagpur, District Paschim Medinipur, West Bengal of M/s Ramsarup Lohh Udyog Limited"- reg.

Ref: i. Ministry's EC letter No. J-11011/1229/2006-IA-II (I) dated 03.10.2006, J-11011/14/2008-IA II(I) dated 03.06.2009.
ii. Complaint dated 30.06.2023 from Swami Vivekananda Mission Trust.
iii. RO, Bhubaneswar Monitoring report no. 102-494/14/EPE/37 dated 16.08.2023.
iv. Show Cause Notice to PP dated 23.08.2023
v. Minutes of the Personal Hearing dated 11.07.2024 issued vide letter dated 05.08.2024

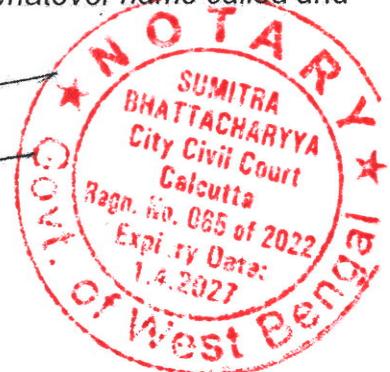
This has reference to the Personal Hearing held on 11.07.2024 in the Ministry regarding the above cited subject under the Chairmanship of Dr. Sujit Kumar Bajpayee, Joint Secretary, MOEF&CC, Minutes for which have been issued vide communication dated 5.8.2024 of the Ministry (Annexure-I).

2. As was concluded during the personal hearing, views of Legal Monitoring Cell (LMC) of the Ministry were to be sought on the issue of validity of EC wrt the Resolution Plan and Hon'ble Supreme Court Order, considering the legality involved in the matter. The matter has been examined in detail by the LMC in reference to all documents made available by the project proponent and outcome of personal hearing. Accordingly, LMC has quoted following Clauses from the Resolution Plan as vetted by Hon'ble Supreme Court, which have implication wrt conclusion on the validity of EC:

i. Clause 15.13:

"upon approval of this resolution plan all investments (included but not limited to the investment in key infrastructures facilities) statutory rights, licenses, agreements, registrations or any similar approval by whatever name called and

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Director/Authorised Signatory

fundamental for running the business on going concern shall be in complete force and valid.

ii. Clause 15.14:

(i) Upon approval of this Resolution Plan by the Adjudicating Authority, all actions stated in this Resolution Plan shall be deemed to be approved. Accordingly, any action or implementation of this Resolution Plan shall not be a ground for termination of any consents, approvals, concessions, authorizations, permits or the like that has been granted to the Corporate Debtor or for which the Corporate Debtor has made an application for renewal or grant.

(ii) Licenses/ Approvals/Contractual Rights and Benefits

a) The Resolution Applicant is praying that upon approval of this Resolution Plan by the Adjudicating Authority And since the Resolution Applicant will acquire the Corporate Debtor on a going concern basis, all subsisting consents, licenses, approvals, rights, entitlements, benefits and privileges whether under law, contract, lease or license, granted in favour of the Corporate Debtor or to which the Corporate Debtor is entitled to shall, notwithstanding any provision to the contrary in their terms, be deemed to continue without disruption for the benefit of the Corporate Debtor.

(b) For the avoidance of doubt, it is hereby clarified that all consents, licenses, approvals, rights, entitlements, benefits and privileges whether under law, contract, lease or license, granted in favour of the Corporate Debtor or to which the Corporate Debtor is entitled to, which were in place on the date of shut down of the plant pursuant to lock-out ("Shut Down Date"), shall be deemed to continue without disruption for the benefit of the Corporate Debtor for a period of 12 months from the Completion Date or until renewed by the relevant authorities, whichever is later. Without any liability for the noncompliance during the time specified above, the Resolution Applicant undertakes to cause the Corporate Debtor to expeditiously identify such expired consents, licenses, approvals, rights, entitlements, benefits and privileges whether under law, contract, lease or license, granted in favour of the Corporate Debtor or to which the Corporate Debtor is entitled to, evaluate the steps required to address the same and take steps to remedy the same to the extent practically possible.

(c) The period of non-operation ie. from the Shut Down Date to the Effective Date shall not be counted upon i.e. any approval, grant, license, etc shall be treated to be in effect as the same was in effect on the Shut Down Date and shall remain valid for their residual tenor as on the Shut Down Date with effect from the Effective Date".

3. Accordingly, as opined by the LMC, considering the above cited provisions of Resolution Plan, Environmental Clearance (EC) for the project dated 03.06.2009 with validity of 5 years was valid till 02.06.2014. On the date of shut down i.e. on May, 2010 (Suspension Certificate is available), the residual period of validity after Shut down was 4 years. Considering clause 15.14(ii)(C), it can be said that EC dated 03.06.2009

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Director/Authorised Signatory



will be valid for its residual period of 4 years as on the date of shut down w.e.f. the Effective Date i.e. 04th May, 2021 (date when the Hon'ble Supreme Court upheld the order of the Hon'ble NCLT, Kolkata Bench). As concluded by LMC, it can be interpreted that EC dated 03.06.2009 will be valid for 4 years from 04th May, 2021 to May, 2025.

4. In view of foregoing, considering that the validity of EC dated 03.06.2009 is now expiring on 3rd May 2025, project proponent shall initiate timely actions for extension or amendment of EC to ensure valid EC wrt previous or any newly planned activities. Further, PP shall also ensure proposing for amendment of all such conditions of previous ECs dated 2006 and 2009, which are now not applicable to the project.

This issues with the approval of the Competent Authority.

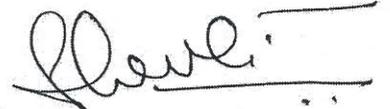
Encl: As above



(Dr. Shruti Rai Bhardwaj)
Director/Scientist 'F'

Copy to:

- i. The Chairman, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi-110032.
- ii. The Deputy Director General of Forests (C), Ministry of Environment, Forest and Climate Change, Integrated Regional Office, A/3, Chandrasekharpur, Bhubaneswar-751023.
- iii. Member Secretary, West Bengal State Pollution Control Board, Paribesh Bhawan, 10A, Block-LA, Sector-III, Bidhannagar, Kolkata-700106.
- iv. The Member Secretary, Industry-1, Ministry of Environment, Forest & Climate Change, Paryavaran Bhawan, Lodhi Road, New Delhi-110003. (For kind information)



(Dr. Shruti Rai Bhardwaj)
Director/Scientist 'F'

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Saugata Bhaee

Director/Authorised Signatory



Annexure "R/27"



Government of West Bengal

This document having UDIN **24-G-GA000004-C-1730210031561** has been created by **WEST BENGAL POLLUTION CONTROL BOARD** with authorised person's Aadhaar no XXXXXXXX7589 on **07:23PM, October 29, 2024.**

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Gibansa Mondal

Authorised Signatory
(E-signed)
Department of IT&E

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RAMSARUP INDUSTRIES LTD.
Saugata Biswas
Director/Authorised Signatory





WEST BENGAL POLLUTION CONTROL BOARD
Paribesh Bhawan, 10A, Block LA, Sector III
Salt Lake City, Bidhan Nagar, Kolkata – 700 106, INDIA
 Website : www.wbpcb.gov.in, e-mail : wbpcbnet@wbpcb.gov.in

Validity Period :29/10/2024 To 03/05/2025

Category: RED

Application Type: CTE

CTE No.: WBPCB/5040680/2024

Date: 29/10/2024

Sub : Consent to Establish (CTE) under Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974 as amended and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended.

Ref.: Application No. 5040680

To,

M/s Ramsarup Industries Limited

PO: Rakha Jangal, PS: Kharagpur (L) , District : Paschim Medinipur

The West Bengal Pollution Control Board (hereinafter referred to as the State Board) hereby grants Consent to Establish (CTE) from environmental point under Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974, as amended and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended and rules and orders made thereunder for proposed new unit of **Ramsarup Industries Limited** at **PO - Rakha Jungle, PS - Kharagpur(L), Dist - Paschim Medinipur, Pin - 721301**. for the following activities :

Sl.No.	Name of Activity,Product and/or By-Product	Production Capacity
1	Pig Iron	350000 Metric Tonnes/Year
2	Hot Metal from Blast Furnace	575000 Metric Tonnes/Year
3	Hot Metal from EAF	683200 Metric Tonnes/Year
4	Billet from Billet Caster	663000 Metric Tonnes/Year
5	Captive Power Plant	65 Megawatt
6	Sponge Iron (DRI)	300000 Metric Tonnes/Year
7	Sinter	960000 Metric Tonnes/Year
8	Oxygen	7300 Cubic Meters/Hour
9	Rolling Mill Product	800000 Metric Tonnes/Year
10	Hot Metal from LRF	683000 Metric Tonnes/Year

Total cost of the Project (in Lakhs)	205881.0
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(A) General Conditions :

- (1) The quality of sewage and industrial effluent to be discharged from the factory shall satisfy the permissible limits as per norms and Environment (Protection) Rules 1986.
- (2) The unit shall apply to the State Board for Consent to operate according to the provisions of the Water (Prevention & Control of Pollution) Act, 1974 as amended and the Air (Prevention & Control Pollution) Act, 1981 as amended prior to commencement of activities of the unit.
- (3) The unit shall comply with the following Environmental Acts and Rules and its amendment as applicable
 - (i) The Water (Prevention and Control of Pollution) Act, 1974 .
 - (ii) The Air (Prevention and Control of Pollution) Act, 1981
 - (iii) The Environment (Protection) Act, 1986
 - (iv) The Public Liability Insurance Act, 1991
 - (v) The Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989

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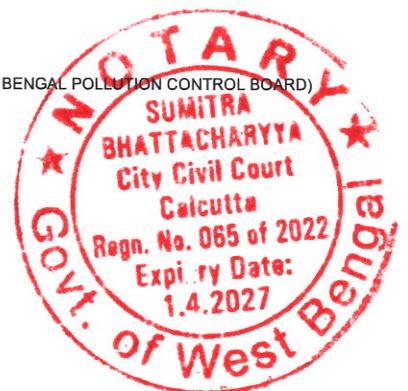
WBPCB/5040680/2024

Page1



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RAMSARUP INDUSTRIES LTD.
Sanghate B. Jee
 Director/Authorised Signatory



- (vi) The Ozone Depleting Substances (Regulation and Control) Rules, 2000
- (vii) The Batteries (Management and Handling) Rules, 2022
- (viii) The Noise Pollution (Regulation and Control) Rules, 2000
- (ix) The Bio-medical Wastes Management Rules, 2016
- (x) The Hazardous Wastes (Management and Transboundary Movement) Rules, 2016
- (xi) The Plastic Waste Management Rules, 2016
- (xii) The Solid Waste Management Rules, 2016
- (xiii) The E-Waste (Management Rules), 2022
- (xiv) The Construction and Demolition Waste Management Rules, 2016

(4) The State Board reserves the right to review, amend, suspend, revoke etc. this consent for establishment and the same shall be binding on the unit.

(5) The unit shall obtain permission/clearance from the other competent authorities, as applicable and such permissions may be required at the time of submitting application for Consent to operate.

(6) The unit shall abide by the stipulations as may be prescribed by any authority / local body / government departments etc.

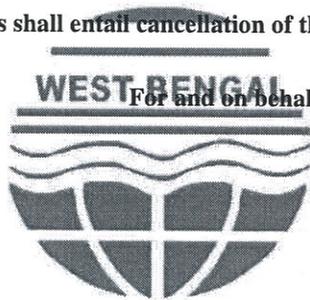
(7) Suitable measures to treat the effluent and emission shall be adopted in order to reduce the pollution load so that the quality of the effluent and emission from the unit always conforms to the relevant permissible standards.

(8) No equipment/machinery, emission and effluent generation/discharge source etc. shall be installed/modified without prior approval of the State Board.

(B) Special Conditions:

Please refer to Annexure (Pages 1-5).

Any Violation of the aforesaid Conditions shall entail cancellation of this Consent to Establish



For and on behalf of West Bengal Pollution Control Board

29/10/2024

**Chief Engineer
Environment Impact Management Cell**

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WBPCB/5040680/2024

Page2



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Saugata Bhaia
Director/Authorised Signatory



Annexure to CTE No. **WBPCB/5040680/2024**Special conditions issued to **M/s. Ramsarup Industries Limited** at **PO – Rakha Jungle, PS – Kharagpur (Local), Dist – Paschim Medinipur, PIN – 721301, West Bengal (Expansion Project)**A) **Emission:-**

Sl. No.	Unit	Existing Capacity	Proposed Capacity	Total Ultimate Capacity	Existing stack	Installed APCD	Proposed stack	Proposed APCD
1	Sponge Iron (DRI) Plant	1X500TPD (Sponge Iron 1,50,000TPA)	1X500TPD (Sponge Iron 1,50,000TPA)	2X500TPD (Sponge Iron 3,00,000TPA)	Stack height 56 m 1X 500 TPD DRI Kiln is connected with WHRB Material Handling units Stack height 45 m Attached to Cooler discharge, product house, raw Material preparation section, intermediate bunker	ESP (4 fields) ESP (4 fields)	1X500 TPD Stack height 60 m 1X 500 TPD DRI Kiln will be connected with WHRB Material Handling units a) Product separation Unit – stack height 30M b) I-BIN Stack height 30 M c) Cooler discharge stack height 30 M d) Raw material preparation Section stack height 30 M e) Stock House stack height 35 M f) Char Bunker stack height 30 M g) Product silo top stack height 30 M	ESP (4 fields) a) Bag filter b) Bag filter c) Bag filter d) Bag filter e) Bag filter f) Bag filter g) Bag filter
2	Blast Furnace (BF) Plant	1 X 350 M ³ (2,64,100 TPA Liq. Metal)	1X350M ³ (3,10,900 TPA Liq. Metal)	2x350M ³ BF (5,75,000 TPA Liq. Metal)	a) MBF Stack of height – 50m	a) Flare stack, Gas Cleaning Plant consisting of cyclone and	a) MBF Stack of height – 50m	a) Flare stack, Gas Cleaning Plant consisting of cyclone and



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 Srivogda Mine
 Director/Authorised Signatory



Annexure to CTE No. **WBPCB/5040680/2024**Special conditions issued to **M/s. Ramsarup Industries Limited at PO – Rakha Jungle, PS – Kharagpur (Local), Dist – Paschim Medinipur, PIN – 721301, West Bengal (Expansion Project)**

Sl. No.	Unit	Existing Capacity	Proposed Capacity	Total Ultimate Capacity	Existing stack	Installed APCD	Proposed stack	Proposed APCD
					b) BF Stove – stack height - 45m c) Cast house dedusting system – stack height 45 m. d) 1 no stock house dedusting Stack-45m	bag filter and Air preheater b) Fume extraction system with bag filter c) Fume extraction system with bag filter d) Dust collector with bag filter	b) BF Stove – stack height - 45m c) Cast house dedusting system – stack height 45 m. d) 1 no stock house dedusting system Stack-45m	bag filter and Air preheater b) Fume extraction system with bag filter c) Fume extraction system with bag filter d) Dust collector with Bag filter
3	Pig Casting Machine	1X1,000TPD	-	1X1,000TPD	NA	NA	NA	NA
4	Electric Arc Furnace (EAF)	1X50 T (3,00,000TPA Liq. Steel)	1x70 T (3,83,200 TPA Liq. Steel)	a. 1X50 T b. 1x70 T (6,83,200 TPA Liq. Steel)	NA	NA	Stack height 45 M each for 1X50 T & 1x 70 T Electric Arc Furnace	Fume extraction system with Bag filter
5	Ladle Refining Furnace (LRF)	1X50T	1x70 T	a. 1X50 T b. 1x70 T	NA	NA	Will be connected with EAF	
6	Billet Caster	1X2/3Strand	1X4Strand	1X2/3Strand +	NA	NA	NA	NA

RAMSARUP INDUSTRIES LTD.
 Sargaha Mine
 Director/Authorised Signatory



Annexure to CTE No. **WBPCB/5040680/2024**Special conditions issued to **M/s. Ramsarup Industries Limited** at **PO – Rakha Jungle, PS – Kharagpur (Local), Dist – Paschim Medinipur, PIN – 721301, West Bengal (Expansion Project)**

Sl. No.	Unit	Existing Capacity	Proposed Capacity	Total Ultimate Capacity	Existing stack	Installed APCD	Proposed stack	Proposed APCD
		(2,91,000TPA Billets)	(3,72,000TPA Billets)	1x4 Strand (6,63,000TPA Billets)				
7	Power Plant	a) 1x52.5 TPH WHRB b) 1x35 TPH BF Gas fired boiler Total -20 MW	a) 1x52.5 TPH WHRB b) 1x25 TPH BF Gas fired boiler c) 1x120 TPH CFBC boiler Total 45 MW	a) 2x52.5 TPH WHRB b) 1x35 TPH + 1x25 TPH BF Gas fired boiler c) 1x120 TPH CFBC boiler Total 65 MW	a)1x 54 TPH WHRB is connected with DRI Kiln & ESP with stack height of 56 M b)1x35 TPH BF Gas fired boiler. Stack height 45 M	-- --	a)1x 52.5 TPH WHRB will be connected with DRI Kiln & ESP with stack height of 60m b) 1x25 TPH BF Gas fired boiler. Stack height 45 M c) 1x120 TPH CFBC boiler. Stack height 70 M	-- ESP (4 fields)
8	Sinter Plant	--	1x90 M ² 9,60,000 TPA	1x90 M ² 9,60,000 TPA	NA	NA	a) Sinter machine -70 M. Sinter Cooler Stack height -35 M b) Raw material handling Section (RMHS) Stack height - 30 M c) Finished material Handling Section Stack Height – 30 M	a) ESP (Head end) (4 fields) ESP (Tail end) (4 fields) b) Bag filter c) Bag filter

RAMSARUP INDUSTRIES LTD.
 Son gela Birsa
 Director/Authorised Signatory



Annexure to CTE No. WBPCB/5040680/2024

Special conditions issued to M/s. Ramsarup Industries Limited at PO – Rakha Jungle, PS – Kharagpur (Local), Dist – Paschim Medinipur, PIN – 721301, West Bengal (Expansion Project)

Sl. No.	Unit	Existing Capacity	Proposed Capacity	Total Ultimate Capacity	Existing stack	Installed APCD	Proposed stack	Proposed APCD
9	Oxygen Plant	--	1x7,300Nm ³ /Hr	1x7,300Nm ³ /Hr	NA	NA	NA	NA
10	Rolling Mill	--	1x0.8MTPA	1x0.8MTPA Reheating furnace	NA	NA	Reheating furnace Stack Height – 45 m Fuel-BFG	Bag Filter

- 1) Stacks should have sampling port, platform and ladder as per the Emission Regulation Part–III of CPCB. Continuous stack monitoring facilities should be provided with all unit operations. Minimum height of stack should be 30M for all unit operations.
- 2) The emission levels from all emission sources should be kept below 30mg / Nm³.
- 3) Standards for sponge iron plant issued by MoEF vide G.S.R 414(E) dated 30th May,2008 shall be complied with.
- 4) The National Ambient Air Quality Emission Standards issued by MoEF vide G.S.R 826(E) dated 16th November, 2009 should be complied with.
- 5) Dry fog system and water sprinklers to be installed to arrest fugitive emission.
- 6) 24x7 continuous emission monitoring system at process stacks to be installed as well as three CAAQMS for monitoring AAQ parameters should be installed.

B) Effluent :-

- i. Process effluent generated will be treated in properly designed ETP. Treated effluent to be totally re-utilized.
- ii. Cooling water to be recycled.
- iii. Domestic – STP to be installed.
- iv. Zero Discharge Principle should be strictly adhered to.
- v. 24x7 continuous effluent monitoring system to be installed.

RAMSARUP INDUSTRIES LTD.
 Director/Authorised Signatory
 Sougata Bhattacharya



Annexure to CTE No. **WBPCB/5040680/2024**Special conditions issued to **M/s. Ramsarup Industries Limited** at **PO – Rakha Jungle, PS – Kharagpur (Local), Dist – Paschim Medinipur, PIN – 721301, West Bengal (Expansion Project)****C) Solid Waste :-**

1. Fly ash to be sold to cement manufacturing units.
2. Dolo-char to be reused in power plant.
3. Hazardous Waste to be collected and disposed of as per the Hazardous Wastes (Handling and Trans-boundary Movement) Rules, 2016.

D) General :-

- 1) Change in the name of the industry to M/s. Ramsarup Industries Limited should be incorporated in the EC.
- 2) Noise Control – Ambient noise & D.G. Set noise level not to exceed the permissible limit.
- 3) No additional machinery / equipments can be installed without permission from this board.
- 4) No bore well should be installed without permission from SWID. Permission for extracting ground water must be obtained from the competent authority.
- 5) Adequate arrangement for dust suppression in raw material handling section to be provided.
- 6) At least 33% of the project area should be under green belt.
- 7) Rain water harvesting must be done however recharging of harvested rain water is not allowed under any circumstances.
- 8) Conditions laid down in the Environmental Clearance obtained for the expansion project from MoEF&CC, Gol vide F no. J-11011/14/2008-IA II (I) dated 03.06.2009 and directions issued by MoEF&CC vide F no. IA-Z-12011/16/2023-IA-I(M) dated 20.09.2024 must be strictly followed.
- 9) The conveyor belt for transferring materials to day bins & skip hoist to be covered.
- 10) Good house-keeping to be maintained.
- 11) Land conversion certificate, if applicable, should be obtained from the competent authority.
- 12) Project proponent should not undertake any activity on any portion of land which is not under their possession
- 13) This NOC is valid up to **03.05.2025** for setting up the expansion project.

RAMSARUP INDUSTRIES LTD.

Sourya Bhaite

Director/Authorised Signatory



Annexure "R/28"

952

F. No. J-11011/141/2008-IAII(I)
Government of India
Ministry of Environment, Forest and Climate Change
(Impact Assessment Division)

Indira Paryavaran Bhawan
JorBagh Road, Aliganj,
New Delhi – 110003

Dated: 30th December, 2024

To

M/s Ramsarup Industries Ltd,
3rd Floor, SS Chambers, 5, C.R. Avenue,
Kolkata, West Bengal- 700072
E-mail: Prashantbhardwaj@shyamgroup.com

Subject: Transfer of Environment Clearance titled "Modernization-cum-expansion of Integrated Steel Plant (0.3 MTPA to 0.7 MTPA) at Kharagpur, West Bengal" from M/s Ramsarup Lohh Udyog Ltd to M/s Ramsarup Industries Ltd.– regarding.

Ref.: (i) Ministry's EC letter no. J-11011/229/2006-IAII(I) dated 03/10/2006
(ii) Ministry's EC letter no. J-11011/141/2008-IAII(I) dated 03/06/2009
(iii) Online proposal no. IA/WB/IND/294044/2022 dated 03/04/2023
(iv) IA CMD, MoEFCC letter dated 20-09-2024

Sir,

Reference is invited to your online proposal no IA/WB/IND/294044/2022 dated 03/04/2023 seeking Change of company name in the Environment Clearance cited above from M/s Ramsarup Lohh Udyog Ltd to M/s Ramsarup Industries Ltd. Further vide Email dated 28/04/2023, Project proponent submitted undertaking by the way of affidavit regarding acceptance of the terms and conditions of granted EC, along with copy of the application dated 22-05-2024 submitted before West Bengal SPCB for grant of CTE/ CTO.

2. The Ministry of Environment, Forest and Climate Change (MoEFCC) has examined the request submitted by you and the following points are noted:
- PP has submitted two Environment clearance (EC) letters of the project cited above, which were accorded by the Ministry vide letter no. F.No.J-11011/229/2006-IAII(I) dated 03/10/2006 and expansion EC vide letter no.F.No.J-11011/14/2008-IAII(I) dated 03/06/2009 in the name of M/s Ramsarup Lohh Udyog Ltd. The project file was searched in the section. It has come to notice that M/s Ramsarup Lohh Udyog Ltd exist as F.No.J-11011/141/2008-IAII(I). The file number in the EC letters submitted F.No.J-11011/14/2008-IAII(I), which appears a typo error.
 - PP reported that Consent to Establishment for the EC letter no F.No.J-11011/229/2006-IAII(I) dated 03/10/2006 was obtained (as mentioned below) and no CTE has been taken for EC letter no. F.No.J-11011/14/2008-IAII(I) dated 03/06/2009:

Type of Order	Date	Details
CTE	06/06/2006	Consent to Establish pursuant to EC was obtained from WBPCB vide Order no. SO5-2N-111/2004 dated 06/06/2006 issued in the name of M/s Ramsarup Lohh Udyog Ltd

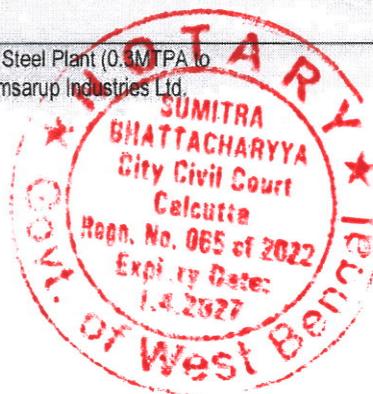
Transfer of Environment Clearance titled "Modernization-cum-expansion of Integrated Steel Plant (0.3 MTPA to 0.7 MTPA) at Kharagpur, West Bengal" from M/s Ramsarup Lohh Udyog Ltd to M/s Ramsarup Industries Ltd.

Page 1 of 4

RAMSARUP INDUSTRIES LTD.

Sangade Bijee

Director/Authorised Signatory



- iii. As reported by proponent, following is the Consent to Operate obtained for EC letter no F.No.J-11011/229/2006-IAII(I) dated 03/10/2006

S No	Facilities/ Activities In EC dated 03/10/2006	Unit Configuration	Production capacity as per CTO	Details of CTO
1	Blast furnace	350m ³	228100 TPA	CTO dated 8/02/2007
2	Rotary Kiln (DRI Unit)	500 TPD	150000 TPA	CTO dated 2/06/2009
3	CPP20MW (DRI&BF WASTEGAS)	12.5 MW (WHRB DRI) 7.5MW (BF GAS FIRED BOILE)	20 MW	CTO dated 2/06/2009 CTO dated 22/12/2008

- iv. Reasons for transfer of EC:

M/s Ramsarup Lohh Udyog Limited had received an EC vide F.No. J-11011/229/2006-IAI(1) on 3rd October, 2006. The project was set up by erstwhile M/s Ramsarup Lohh Udyog Limited after obtaining Consent to Establish (CTE) vide NOC letter no. NO28866 on 6th June, 2006. Subsequently Consent to Operate (CTO) certificates were obtained vide Letter Nos. CO17521, CO33601 and CO45580 on 8th Feb, 2007, 22nd Dec, 2008 and 2nd June, 2009, respectively. The company M/s Ramsarup Lohh Udyog Limited was amalgamated with M/s Ramsarup Industries Limited (RIL) and M/s Ramsarup Lohh Udyog Limited was dispensed with on 19 September, 2008. The plant was in operation till the year 2010. Thereafter, the plant remained shut down till date.

The company Ramsarup Industries Limited was referred to CIRP (Corporate Insolvency Resolution Process) under the Insolvency and Bankruptcy Code and eventually the National Company Law Tribunal (NCLT) admitted company into the CIRP. RIL underwent successful corporate insolvency resolution process ("CIRP") where in the Resolution Plan submitted by a consortium of S.S. Natural Resources Private Limited and Shyam SEL & Power Limited ("Approved Plan") was duly approved by the Hon'ble National Company Law Tribunal, Kolkata Bench (NCLT) vide its order dated 4 September 2019 ("Plan Approval Order"). Subsequent to the Plan Approval Order, various legal proceedings were commenced by various parties, including the resolution applicants, challenging either the Approved Plan or the Plan Approval Order, which travelled to Hon'ble Supreme Court and ultimately the Hon'ble Supreme Court by its order dated 12 May 2022 directed to implement the Approved Plan. In compliance of the said direction, the powers and responsibility transferred / vested to the newly re-constituted Board of Directors of the Company.

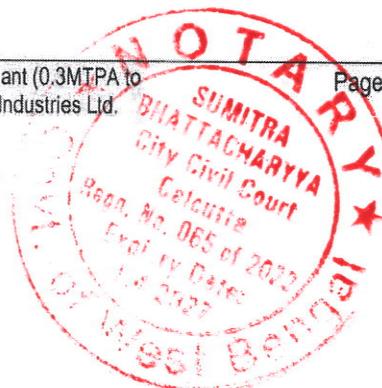
Hence, the ownership and the management of the company was transferred under the Insolvency and Bankruptcy Code process, the name of the company remaining same.

Now, the new management intends to revive the project. For this purpose, it needs to change the name from the erstwhile M/s Ramsarup Lohh Udyog Limited to the existing M/s Ramsarup Industries Limited in the available Environmental Clearances.

RAMSARUP INDUSTRIES LTD.

Saugata Majee

Director/Authorised Signatory



Sl. No.	Name of Company	CIN No.	Status w.r.t. Change of ownership
A.	M/s Ramsarup Lohh Udyog Limited	U27109WB2003PLC097232	As per Sl. No. 1 (f) of Form-7, the project proponent has submitted that the proposal involves change of ownership. Further, the CIN No. of both the companies are found to be different. In view of the same, the proposal involves transfer of Environment Clearance from M/s Ramsarup Lohh Udyog Limited to M/s Ramsarup Industries Limited with change of ownership.
B.	M/s Ramsarup Industries Limited	L65993WB1979PLC032113	

v. Documents submitted for EC transfer:

- Form No.7 for transfer of Environmental Clearance.
- The company M/s Ramsarup Lohh Udyog Limited was amalgamated with M/s Ramsarup Industries Limited and M/s Ramsarup Lohh Udyog Limited was dispensed with on 19th September, 2008. Therefore, NOC is not required.
- Undertaking by way of Affidavit in a non-judicial stamp dated 27.04.2023 by M/s Ramsarup Industries Limited that they will abide by and comply with all the conditions/environmental safeguards stipulated in the Environment Clearance dated 03/10/2006 and 03/06/2009
- Copy of Extract of the minutes of the meeting of board of director's M/s Ramsarup Industries Limited authorizing Mr. Sumit Chakaraborty Director, to correspond and execute documents with MoEF&CC.
- High Court merger order dated 19th September, 2008
- IA C&MD, MoEF&CC letter dated 20/09/2024 mentioning the validity of EC dated 03-06-2009, till 03-05-2025, in line with the resolution plan, orders of Hon'ble NCLT, Kolkata Bench and Hon'ble Supreme Court (upholding the resolution plan)

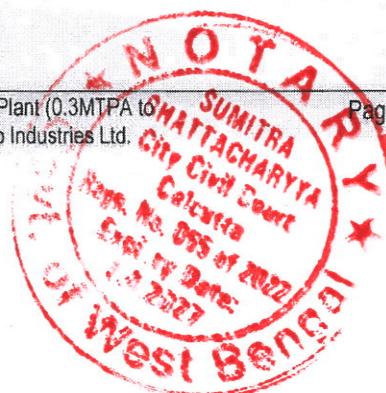
- The proposal was examined by the IA-CMD and LMC w.r.t. compliance of EC conditions and EIA Notification, 2006. Based on the examination, it is informed that the Ministry hereby accepts your request to transfer the facility in Environment Clearance accorded by MoEF&CC vide letter no F. No. J-11011/229/2006-IAII(I) dated 03/10/2006 and expansion EC vide letter no. F. No. J-11011/141/2008-IAII(I) dated 03/06/2009 from M/s Ramsarup Lohh Udyog Ltd. to M/s Ramsarup Industries Ltd.
- M/s Ramsarup Industries Ltd shall comply with the all specific and general conditions stipulated in the Environment Clearance letter no. F.No.J-11011/229/2006-IAII(I) dated 03/10/2006 and expansion EC letter no.F.No.J-11011/141/2008-IAII(I) dated 03/06/2009. The Consent to Operate shall be obtained in the name of M/s Ramsarup Industries Ltd from State Pollution Control Board.

Transfer of Environment Clearance titled "Modernization-cum-expansion of Integrated Steel Plant (0.3MTPA to 0.7MTPA) at Kharagpur, West Bengal" from M/sRamsarup Lohh Udyog Ltd to M/s Ramsarup Industries Ltd. Page 3 of 4

RAMSARUP INDUSTRIES LTD.

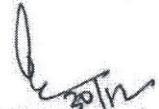
Sangha Bojra

Director/Authorised Signatory



5. In line with the IA C&MD MoEFCC letter dated 20/09/2024, the Environment Clearance dated 03/06/2009 is valid till 03/05/2025.
6. In case, there is a change in the scope of the project, fresh Environment Clearance shall be obtained.
7. This issues with the approval of the Competent Authority.

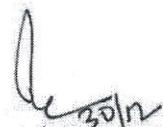
Yours faithfully,



Dinesh Runiwal
Scientist 'F'/ Director
Tel:011- 20819346
Email: d.runiwal@gov.in

Copy to:-

1. The Secretary, Department of Environment, Government of West Bengal, Secretariat Kolkata.
2. The Secretary, Department of Forests, Government of West Bengal, Kolkata.
3. The Director General of Forest, Ministry of Environment, Forest and Climate Change, New Delhi.
4. The Principal Chief Conservator of Forests, Government of West Bengal, Block LA, 10A Sector-III, Salt Lake City, Kolkata-700098.
5. The Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, IB-198, Sector-II, Salt Lake City, Kolkata – 700106
6. The Member Secretary, Central Pollution Control Board, CBD-Cum-Office Complex, East Arjun Nagar, New Delhi-110 032.
7. The Member Secretary, West Bengal State Pollution Control Board, Paribesh Bhawan, 10A-Block LA, Sector –III, Salt Lake City, Kolkata – 700 098.
8. The Member Secretary, Central Ground Water Authority, Jamnagar House, 18/11, Man Singh Road Area, New Delhi 110001.
9. Monitoring Cell, Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi.
10. District Collector, Paschim Medinipur District, West Bengal.
11. Guard File/Monitoring File/Website/Record File/ Parivesh Portal



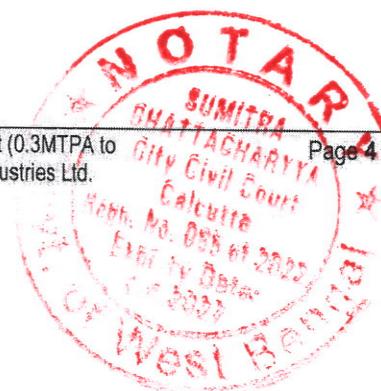
Dinesh Runiwal
Scientist 'F'/ Director

Transfer of Environment Clearance titled "Modernization-cum-expansion of Integrated Steel Plant (0.3MTPA to 0.7MTPA) at Kharagpur, West Bengal" from M/sRamsarup Lohh Udyog Ltd to M/s Ramsarup Industries Ltd. Page 4 of 4

RAMSARUP INDUSTRIES LTD.

Sanguta Bhaice

Director/Authorised Signatory





RAMSARUP INDUSTRIES LTD.

Tata Metaliks Road, Rakha Jungle, Saha Chowk, Kharagpur
Dist.: West Midnapore-721301, West Bengal
CIN No. : U65993WB1979PLCO32113GST
No.: 19AACCR2821D1ZP

Email Id : prashantbhardwaj@shyamsarup.com **956**

Annexure "R/29"

Ref: RIL/EC/EXT/MOEFCC/24-25

Date: 30.12.2024

To,
The Member Secretary
Industry-I Sector, IA Division
Ministry of Environment, Forest & Climate Change
Indira Paryavaran Bhawan,
New Delhi – 110003

Ref: Environmental Clearance vide F. No. J-11011/14/2008-IA II (I) dt. 03.06.2009
Ref: Letter from LMC, MoEF&CC dt. 20.09.2024
Ref: Consent to Establish vide CTE No. WBPCB/5040680/2024 dt. 29.10.2024
Ref: EC Transfer vide F. No. J-11011/141/2008-IA II (I) dt. 30.12.2024
Ref: OM vide F. No.1A3-22/28/2022-1A.111[E181584] dt. 13.12.2022

Subject: Application for validity extension of Environment Clearance of M/S Ramsarup Industries Limited at Industrial Estate Kharagpur, P.O. Rakha jungle, P.S. Kharagpur, District - Paschim Medinipur, West Bengal.

M/s. Ramsarup Industries Limited had obtained the Environmental Clearance (EC) vide F. No. J-11011/14/2008-IA II (I) on 03.06.2009 with validity of 5 years i.e. till 02.06.2014 as per the EIA notification 14th September 2006. On May 2010 (Shut down date) the company went into NCLT (bankrupt) and the unit was closed since then. Present management has taken the factory (Company) through NCLT on May 2022.

As per the observations & interpretations of Legal Monitoring Cell (LMC) of MoEF&CC vide letter dated 20.09.2024, considering the clause 15.14(ii)(c) of the Resolution Plant approved by the NCLT, it has been concluded by LMC that the EC dated 03.06.2009 will be valid for balance 4 years from 04.05.2021 (effective date when the Hon'ble Supreme Court upheld the order of the Hon'ble NCLT, Kolkata Bench) to May 2025 i.e. total validity 5 years as per the EIA notification 14th September 2006 .

The organization has also received the transfer of EC in the name of M/S Ramsarup Industries Limited on 30.12.2024.

The organization received the Consent to Establish on 29.10.2024 which is valid till May 2025 only based on the letter of MOEFCC dated 20.09.2024 as mentioned above.

Referring to the subsequent amendment of EIA Notification dated 14th September 2006, subsequently vide OM dated 13.12.2022 vide File No. F. No.1A3-22/28/2022-1A.111[E181584] validity of EC can be extended up to 10 years + 1year if the EC facilities has not been fully implemented.

REGISTERED OFFICE
S. S. CHAMBER, 5, C.R. AVENUE, KOLKATA-700072 (INDIA)

RAMSARUP INDUSTRIES LTD.

Sargata Bhaice

Director/Authorised Signatory





RAMSARUP INDUSTRIES LTD.

Tata Metaliks Road, Rakha Jungle, Saha Chowk, Kharagpur
Dist.: West Midnapore-721301, West Bengal
CIN No. : U65993WB1979PLCO32113G5T
No.: 19AACCR2821D1ZP

Email Id : prashantbhardwaj@shyamsarup.com

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In our case, referring to the previous EC vide F. No. J-11011/14/2008-IA II (I) dated 03.06.2009 has been extended up to May 2025 i.e for five years from the date of issuance of EC.

We would like to put forth that the entire plant was closed till 2022 and the validity of EC has been granted to us on 20.09.2024 and the validity of the EC has been considered only up to May 2025, we would like to request to extend the EC validity for another 6 years (5 +1) to implement balance facilities which has been left out due to the closure of plant for long time.

The CTE of the factory based on letter dated 20.09.2024 had been obtained from WBPCB on 29.10.2024 only.

Our humble submission to your good office to extend the validity of the Environment Clearance for the balance period i.e (5 + 1 years) which ends on May 2031.

Your kind consideration for our above facts for extension of validity EC up to May 2031 is highly solicited and much appreciated.

Thanking you,

For Ramsarup Industries Limited

RAMSARUP INDUSTRIES LTD.

Director/Authorised Signatory

Authorized Signatory

REGISTERED OFFICE
S. S. CHAMBER, 5, C.R. AVENUE, KOLKATA-700072 (INDIA)

RAMSARUP INDUSTRIES LTD.

Sangata Bose
Director/Authorised Signatory



- xii. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
- xiii. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xiv. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
- xv. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
- xvi. The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
- xvii. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

Consideration of EC Validity Extension Proposal

Agenda No. 73.12

73.12 Modernization-cum-expansion of Integrated Steel Plant (0.3 MTPA to 0.7 MTPA) by M/s Ramsarup Industries Limited, located at Kharagpur, West Bengal- Consideration of Validity Extension of EC.

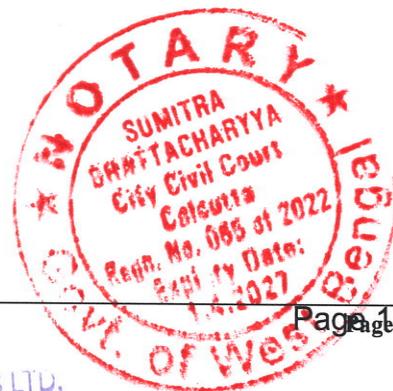
[Proposal No.: IA/WB/IND1/513941/2025; File No.: J-11011/14/2008-IA II(I)]

73.12.1 M/s Ramsarup Industries Limited has made an online application vide proposal no. IA/WB/IND1/513941/2025 dated 16.01.2025 along with Form-6 and sought for extension of validity of Environmental Clearance accorded by the Ministry vide File no. J-11011/14/2008-IA II(I) dated 03.06.2009 and EC transfer dated 30.12.2024 for a period upto 03.05.2031.

Details submitted by Project proponent

73.12.2 Environment clearance were accorded by the Ministry vide letter no. F.No.J-11011/229/2006-IAII(I) dated 03/10/2006 and expansion EC vide letter no.F.No.J-11011/14/2008-IAII(I) dated 03/06/2009 in the name of M/s Ramsarup Lohh Udyog Ltd. Further, vide letter dated 30.12.2024, EC was transferred from M/s Ramsarup Lohh Udyog Ltd to Mis Ramsarup Industries Ltd.

73.12.3 Implementation status of the existing ECs:



RAMSARUP INDUSTRIES LTD.
Saugata Majee
Director/Authorised Signatory

EC	CTE	CTO	Details of Unimplemented units	Remarks
Sponge Iron (DRI) Plant (2x500 TPD) – 300000 TPA	Sponge Iron (DRI) Plant (2x500 TPD) – 300000 TPA	Sponge Iron (DRI) Plant (1x500 TPD) – 150000 TPA installed	Sponge Iron (DRI) Plant (1x500 TPD) – 150000 TPA	To be installed
Blast Furnace (2x350 m3) – 575000 TPA	Blast Furnace (2x350 m3) – 575000 TPA	NA	Blast Furnace (2x350 m3) – 575000 TPA	To be installed
Pig Casting Machine (1x1000 TPD)	Pig Casting Machine (1x1000 TPD)	NA	Pig Casting Machine (1x1000 TPD)	To be installed
EAF (1x50 T + 1x70 T) – 683200 TPA	EAF (1x50 T + 1x70 T) – 683200 TPA	NA	EAF (1x50 T + 1x70 T) – 683200 TPA	To be installed
Ladle Furnace (1x50 T + 1x70 T)	Ladle Furnace (1x50 T + 1x70 T)	NA	Ladle Furnace (1x50 T + 1x70 T)	To be installed
Billet Caster – 663000 TPA	Billet Caster – 663000 TPA	NA	Billet Caster – 663000 TPA	To be installed
Power Plant (2x52.5 TPH WHRB + 1x35 TPH & 1x25 TPH BFG Fired Boiler + 1x120 TPH CFBC Boiler) – 65MW	Power Plant (2x52.5 TPH WHRB + 1x35 TPH & 1x25 TPH BFG Fired Boiler + 1x120 TPH CFBC Boiler) – 65 MW	Power Plant (1x54 TPH WHRB) – 12.5 MW installed	Power Plant (1x52.5 TPH WHRB + 1x35 TPH & 1x25 TPH BFG Fired Boiler + 1x120 TPH CFBC Boiler) – 52.5 MW	To be installed
Sinter Plant (1x90 m2) – 960000 TPA	Sinter Plant (1x90 m2) – 960000 TPA	NA	Sinter Plant (1x90 m2) – 960000 TPA	To be installed
Oxygen Plant – 7300 Nm3/hr	Oxygen Plant – 7300 Nm3/hr	NA	Oxygen Plant – 7300 Nm3/hr	To be installed
Rolling Mill – 0.8 MTPA	Rolling Mill – 0.8 MTPA	NA	Rolling Mill – 0.8 MTPA	To be installed

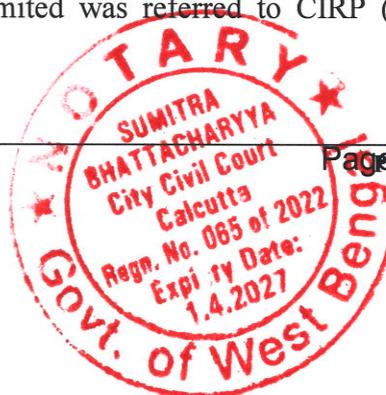
73.12.4 The instant proposal is for extension of validity of Environmental Clearance accorded by the Ministry vide File no. J-11011/14/2008-IA II(I) dated 03.06.2009 and EC transfer dated 30.12.2024 for a period upto 03.05.2031.

73.12.5 **Reasons for delay:**

M/s Ramsarup Lohh Udyog Limited had received an EC vide F.No. J-11011/229/2006-IAI(l) on 3rd October, 2006. The project was set up by erstwhile M/s Ramsarup Lohh Udyog Limited after obtaining Consent to Establish (CTE) vide NOC letter no. NO28866 on 6th June, 2006. Subsequently, Consent to Operate (CTO) certificates were obtained vide Letter Nos. CO17521, CO33601, and CO45580 on 8th February, 2007, 22nd December, 2008, and 2nd June, 2009, respectively.

The company M/s Ramsarup Lohh Udyog Limited was amalgamated with M/s Ramsarup Industries Limited (RIL) and M/s Ramsarup Lohh Udyog Limited was dispensed with on 19th September, 2008. The plant was in operation till the year 2010. Thereafter, the plant remained shut down till date. The company Ramsarup Industries Limited was referred to CIRP (Corporate

RAMSARUP INDUSTRIES LTD.
Sargata Bose
Authorised Signatory



Insolvency Resolution Process) under the Insolvency and Bankruptcy Code, and eventually, the National Company Law Tribunal (NCLT) admitted the company into CIRP.

RIL underwent a successful corporate insolvency resolution process ("CIRP"), wherein the Resolution Plan submitted by a consortium of S.S. Natural Resources Private Limited and Shyam SEL & Power Limited ("Approved Plan") was duly approved by the Hon'ble National Company Law Tribunal, Kolkata Bench (NCLT) vide its order dated 4th September, 2019 ("Plan Approval Order"). Subsequent to the Plan Approval Order, various legal proceedings were commenced by various parties, including the resolution applicants, challenging either the Approved Plan or the Plan Approval Order, which traveled to the Hon'ble Supreme Court. Ultimately, the Hon'ble Supreme Court, by its order dated 12th May, 2022, directed the implementation of the Approved Plan.

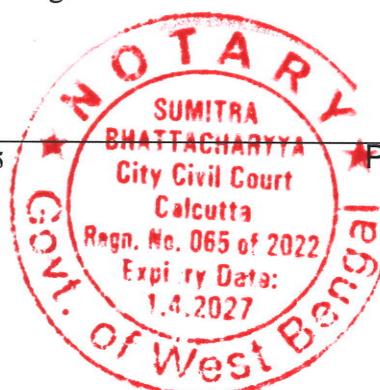
In compliance with the said direction, the powers and responsibility were transferred/vested to the newly re-constituted Board of Directors of the Company. Hence, the ownership and management of the company were transferred under the Insolvency and Bankruptcy Code process, while the name of the company remained the same. Now, the new management intends to revive the project. For this purpose, EC transfer w.r.t. name change from the erstwhile M/s Ramsarup Lohh Udyog Limited to the existing M/s Ramsarup Industries Limited was obtained on 30.12.2024 from MoEF&CC.

- 73.12.6 While granting the EC transfer dated 30.12.2024, it has been recorded that the proposal was examined by the IA-CMD and LMC w.r.t. compliance of EC conditions and EIA Notification, 2006. Based on the examination, it is inferred that in line with the IA C&MD MoEFCC letter dated 20/09/2024, the Environment Clearance dated 03/06/2009 is valid till 03/05/2025. Further M/s. Ramsarup Industries Limited reported that they had obtained the EC vide F. No. J-11011/14/2008-IA II (I) on 03.06.2009 with validity of 5 years i.e. till 02.06.2014. As per the observations of LMC of MoEF&CC vide letter dated 20.09.2024, validity has been extended up to May 2025.

Deliberations by the Committee

- 73.12.7 The Committee noted the following:
- i. Environment clearance were accorded by the Ministry vide letter no. F.No.J-11011/229/2006-IAII(I) dated 03/10/2006 and expansion EC vide letter no.F.No.J-11011/14/2008-IAII(I) dated 03/06/2009 in the name of M/s Ramsarup Lohh Udyog Ltd. Further, vide letter dated 30.12.2024, EC was transferred from M/s Ramsarup Lohh Udyog Ltd to Mis Ramsarup Industries Ltd.
 - ii. The instant proposal is for extension of validity of Environmental Clearance accorded by the Ministry vide File no. J-11011/14/2008-IA II(I) dated 03.06.2009 and EC transfer dated 30.12.2024 for a period upto 03.05.2031.
 - iii. PP reported that the company post 2006 EC was amalgamated with M/s Ramsarup Industries Limited (RIL) on 19th September, 2008, and remained operational until 2010, after which it was shut down. RIL underwent CIRP under the Insolvency and Bankruptcy Code, and NCLT approved a resolution plan by S.S. Natural Resources Pvt. Ltd. and Shyam SEL & Power Ltd. on 4th September, 2019. Legal challenges followed, and the Hon'ble Supreme Court upheld the plan on 12th May, 2022. The new management intends to revive the project, and

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Sargala Majee
Director/Authorised Signatory



EC transfer for name change to M/s Ramsarup Industries Limited was granted by MoEF&CC on 30th December, 2024.

- iv. The EAC noted that while granting the EC transfer dated 30.12.2024, it has been recorded that the proposal was examined by the IA-CMD and LMC w.r.t. compliance of EC conditions and EIA Notification, 2006. Based on the examination, it is inferred that in line with the IA C&MD MoEFCC letter dated 20/09/2024, the Environment Clearance dated 03/06/2009 is valid till 03/05/2025. Therefore, the EC validity may be assumed to be extended till 03.05.2030 in pursuance to MoEF&CCs OM vide F.No. IA3-22/28/2022-IA.III [E181584] dated 13.12.2022 which may be further extendable for additional 1 year subject to application by project proponent as per the provisions made in EIA Notification, 2006 as amended.

Recommendations of the Committee

- 73.12.8 In view of the foregoing and after deliberations, the Committee **recommended** to extend the validity of Environmental Clearance accorded by the Ministry vide File no. J-11011/14/2008-IA II(I) dated 03.06.2009 and EC transfer dated 30.12.2024 **for a period upto 03.05.2030**. All other terms and conditions stipulated in the Environmental Clearance accorded by the Ministry vide File no. J-11011/14/2008-IA II(I) dated 03.06.2009 and EC transfer dated 30.12.2024 shall remain unchanged.

Consideration of Amendment in EC Proposal

Agenda No. 73.13

- 73.13 **Amendment in Environmental Clearance granted for Metallurgical Grade Silicon, MG-Si (100 KTA), Silicon specialty gases (5 KTA) and Polysilicon (90 KTA) projects by M/s Reliance New Solar Energy Limited (RNSEL), located at Jamnagar, Gujarat- Consideration of Amendment in EC.**

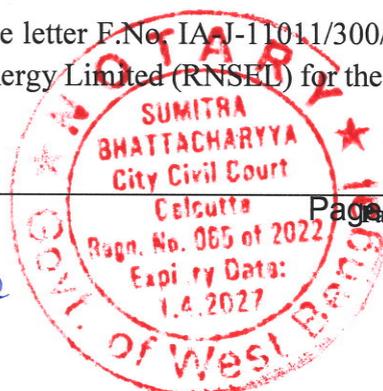
[Proposal no.: IA/GJ/IND1/517386/2025; File No. IA-J-11011/300/2023-IA-II (IND-I)]
[Consultant: CSIR- National Environmental Engineering Research Institute; Valid upto: 07/09/2025]

- 73.13.1 M/s Reliance New Solar Energy Limited (RNSEL), Jamnagar has made an online application vide proposal no IA/GJ/IND1/517386/2025 dated 06.01.2025 along with the application in prescribed format - Form 4 (CAF, Form – I Part A, B and C) and Addendum EIA report seeking amendment in EC obtained from MoEF&CC vide F.No. IA-J-11011/300/2023-IA-II(IND-I) dated 19.10.2024 w.r.t. amendment of specific and general conditions.

Details submitted by Project proponent

- 73.13.2 Environmental Clearance was granted by MoEF&CC vide letter F.No. IA-J-11011/300/2023-IA-II(IND-I) dated 19.10.2024 to M/s Reliance New Solar Energy Limited (RNSEL) for the proposed

RAMSARUP INDUSTRIES LTD.
Soumitra Bhattacharyya
Director/Authorised Signatory



**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONAL BENCH, KOLKATA
WEST BENGAL, FINANCE CENTRE, 3RD
FLOOR, NEW TOWN**

[Under Section 18 (1) read with Section 14 of
the National Green Tribunal Act, 2010]

ORIGINAL APPLICATION NO. 188/2023/EZ

RAJKUMAR DAS

... Applicant

-And-

MOEF & ORS.

... Respondents

**SUPPLEMENTARY AFFIDAVIT FILED ON
BEHALF OF THE RESPONDENT NO. 4
ABOVENAMED**



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